Funds for NE States under Article 275

- 1922. SHRI RISHANG KEISHING: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) whether Government provide funds for the States in the North-Eastern Region for special welfare programmes for Scheduled Tribes under Article 275 of the Constitution;
- (b) if so, the funds provided and released during the last five years, Statewise:
 - (c) the funds provided and released for the current financial year, and
 - (d) the manner in which the funds were released?
 - THE MINISTER OF TRIBAL AFFAIRS (SHRIJUAL ORAM): (a) Yes, Sir.
- (b) and (c) A statement showing the funds released during the last five years, and entitlements and releases as on date for the current year, is enclosed, (see below,).
- (d) Grants under Article 275(1) of the constitution are released to the States, based on their tribal population, in relation to the total tribal population of the country. Specific project proposals are obtained from the States before the release of grants.

Statement

Funds released during last five years and entitlements and releases as on date for current year under Article 275(1) of the Constitution

(Rs. in Lakh)

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SI.N. StatesAJTs	1997-	1998-	1999-	2000-	2001-	2002-2003	
	96	99	2000	2001	2002	Entitle-	Amount
	Amount	Amount	Amount	Amount	Amount	ment Released	
	Released	l Released	Released	Released	Released		
1 2	3	4	5	6	7	8	9
1 Assam	305.0	210.0	420.2	443,4	845.56	1050.00	445.00
2 AiunachaJ Pradesh	120.0	60.0	80.5	376.6	200.00	200.00	200.00
3 Manfcur	123.0	69.0	92.4	650.0	230.00	230.00	
4 Meghaiaya	255.5	166.5	221.9	477.0	0.00	555.00	
SMzoram	124.0	107.5	95.5	72.0	0.00	240.00	
6Nagatand	138.8	315.3	155.1	950.0	0.00	388.00	
7Satkim	103.3	9.8	ia3	327.9	239.38	33.00	33.00
8 Tripura	231.3	162.5	124.7	287.5	462.50	313.00	
Total	1400.8	1101.5	12035	35843	1977.44	3009.00	678.00